

सरकार ने मंत्रालयों/विभागों को उस परिपत्र पर अगले आदेशों तक कार्यवाही न करने की हिदायतें जारी कर दी हैं।

Ban on Participation by Government Servants in Anand Marg, R.S.S. and Jamiat-e-Islami Activities

4671. SHRI NAVAL KISHORE SHARMA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government have put a ban on the participation of its employees in the activities of Anand Marg;

(b) whether similar restrictions were also placed on the participation of Government employees in R.S.S. and Jamiat-e-Islami;

(c) if so, how many complaints have come to the notice of Government during the last two years in regard to participation of Government employees in the activities of R.S.S. and Jamiat-e-Islami; and

(d) the action taken thereon?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA):

(a) Government had issued instructions on 8th May, 1969, clarifying that membership of, or participation in, the activities of the movement known as the Anand Marg or any of its organisation by a Government servant would attract the provisions of sub-rule (1) of Rule 5 of the Central Civil Services (Conduct) Rules, 1964, under which no Government servant shall be a member of, or be otherwise associated with any political party or any organisation which takes part in politics nor shall he take part in, subscribe in aid of, or assist in any other manner, any political movement or activity.

However, on a writ petition and a notice of motion for stay filed before it, the Supreme Court have issued orders restraining the Government from giving effect to the provisions of the clarificatory circular until the dis-

posal of the writ petition. Government have accordingly issued instructions to the Ministries/Departments not to act on the circular until further orders.

(b) Instructions were issued in 1966 clarifying that membership of, or participation in the activities of the R.S.S. and Jamiat-e-Islami would attract the provisions of Rule 5 of the Central Civil Service (Conduct) Rules, 1964.

(c) and (d). The information is being collected and will be placed on the Table of the House.

Assistance by University Grants Commission to the Bhagalpur University

4672. SHRI YAMUNA PRASAD MANDAL: Will the Minister of EDUCATION AND YOUTH SERVICES be pleased to state:

(a) the assistance given by the University Grants Commission to the State of Bihar and specially to the Bhagalpur University for Science Laboratory and other equipment;

(b) whether it is a fact that the assistance is quite inadequate;

(c) if so, whether Government propose to increase the amount of assistance; and

(d) if not, the reasons therefor?

THE MINISTER OF EDUCATION AND YOUTH SERVICES (DR. V. K. R. V. RAO): (a) A statement showing the allocation of funds made by the University Grants Commission for Universities in Bihar for the period 1966-67 to 1973-74 and the grants released so far for buildings and equipment of Science Departments is laid on the Table of the House. [Placed in Library. See No. LT-179/69].

(b) Grants to Universities are made on the basis of the recommendations of the Visiting Committees appointed by the University Grants Commission to assess the requirements of the Uni-